GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4840 TO BE ANSWERED ON 01.04.2022

INCREASING COVID-19 COMPENSATION AMOUNT

† 4840. SHRI M. BADRUDDIN AJMAL:

Will the Minister of **HEALTH & FAMILY WELFARE** be pleased to state:

- a) Whether the Government has received requests from States/UTs, political entities and public representatives to increase the compensation amount from Rs. 50,000 to 4 lakh for each COVID-19;
- b) If so, the details thereof;
- c) Whether the Government proposes to give consideration to the said request; and
- d) If so, the details thereof and the response there and the response thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (DR BHARATI PRAVIN PAWAR)

(a) to (d): Government of India in pursuance of the Hon'ble Supreme Court Judgement dated 30th June 2021, through National Disaster Management Authority's (NDMA) issued 'Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19'. In the said guidelines, NDMA has recommended an ex-gratia amount of Rs. 50,000/- per deceased person subject to cause of death certified as COVID-19.